

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P. No.589/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16th November 2017, 10.30 A.M

Name of the Company		Sri Ansuman Patnaik & Ors-Vs-ROC, Orissa	
Under Section		252 (3)	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) Mr. Swapna Chakraborty, Adv
2) Krishnender Mukherjee, Adv
3) Anindita Bhattacharyee, Adv

Petitioner
Krishnender
Mukherjee
16/11/17.

ORDER

Ld. Counsel for the applicant is present.

Applicant has filed this appeal u/s. 252(3) of the Companies Act, 2013 for restoration of the company's name, but Office has registered this case as Company Petition. Office is directed to register this case as an appeal.

Let notice be issued to the Central Government, through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata and the Registrar of Companies, Odisha for filing their details paragraphwise comments,

which may be submitted within 30 days from today. Applicant is directed to serve copy of the application on the Central Government, through the Regional Director, Eastern Region, Ministry of Corporate Affairs and Registrar of Companies, Odisha and file affidavit of service within 7 days from today.

Petitioner has to give complete evidence that the company is not a shell company.

List on 08/01/2018 for hearing.

Sd

(Jinan K.R.)
Member (J)

Sd

(Vijai Pratap Singh)
Member (J)